

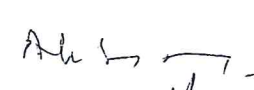

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM 31.07.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/151/(IB)/CB/2018
NAME OF THE PETITIONER(S) : POPULAR AGENCIES
NAME OF THE RESPONDENT(S) : IRBAZ LEATHER PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	A. Vasudevan	for a.c.	
2.	Mohammed Fayaz Ali	for Respondent	

ORDER

Counsel for both the parties are present. Counsel for the Corporate Debtor is directed to file an affidavit to the effect that in case there will be any default in relation to the payments to be made as per the proposed instalments. He will pay the same along with the interest and the Applicant will be at liberty to revive the Petition, in the event of default. Put up on 31.08.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk